यदि विभागीय प्रोन्नति समिति है तो उसकी संरचना।	भर्ती करने में किन परिस्थितियों
	में संघ लोक सेवा आयोग से
	परामर्श किया जाएगा।
12	13
समूह 'क' विभागीय प्रोन्नति समिति (प्रोन्नति के संबंध में विचार करने के लिए)	संघ लोक सेवा आयोग (परामर्श से
जिसमे निम्नलिखित होंगे:	छूट) विनियम, 1958 में यथा
	उपबंधित के सिवाय, प्रत्येक
1. अध्यक्ष या सदस्य, संघ लोक सेवा आयोग - अध्यक्ष	अवसर पर संघ लोक सेवा आयोग
2. सचिव, संसदीय कार्य मंत्रालय - सदस्य	से परामर्श करना आवश्यक है।
3. अपर सचिव या संयुक्त सचिव,	
संसदीय कार्य मंत्रालय - सदस्य	
टिप्पण: जहां ऊपर क्रम संख्या 1 से 3 तक के सदस्यों में से कोई भी अनुसूचित जाति	
या अनुसूचित जनजाति से संबंधित नहीं है, वहां मंत्रालय के भीतर या अन्य मंत्रालय	
या विभाग से अनुसूचित जाति या अनुसूचित जनजाति से संबंधित एक समूह-क	
अधिकारी को भी विभागीय प्रोन्नति समिति के सदस्य के रूप में सहयुक्त किया जाएगा।	

[फा. सं.4/1/2024-प्रशासन] मुकेश कुमार, उप सचिव

MINISTRY OF PARLIAMENTARY AFFAIRS NOTIFICATION

New Delhi, the 25th July, 2025

G.S.R. 505(E).— In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Ministry of Parliamentary Affairs, Deputy Secretary Recruitment Rules, 2010, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Deputy Secretary in the Ministry of Parliamentary Affairs, namely:—

- 1. **Short title and commencement.**——(1) These rules may be called the Ministry of Parliamentary Affairs, Deputy Secretary Recruitment Rules, 2025.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. **Number of post, classification and level in the pay matrix.** The number of said post, its classification and level in the pay matrix attached thereto, shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.
- 3. **Method of recruitment, age-limit and qualifications, etc.** The method of recruitment, agelimit, qualifications and other matters relating to the said post shall be as specified in columns (5) to (13) of the said Schedule.
 - 4. **Disqualifications.**—— No person.——
 - (a) who has entered into or contracted marriage with a person having a spouse living; or
 - (b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for doing so, exempt any person from the operation of this rule.

- 5. **Power to relax.** Where the Central Government is of the opinion that it is necessary or expedient to do so, it may, by order and for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.
- 6. **Saving.** Nothing in these rules shall affect reservations, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, the Other Backward Classes, ex-Servicemen and other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of the post.	Number of posts.	Classification.	Level in the pay matrix.	Whether selection post or non- selection post.	Age limit for direct recruits.
(1)	(2)	(3)	(4)	(5)	(6)
Deputy Secretary.	*Subject to variation dependent on workload.	General Central Service, Group 'A', Gazetted, Ministerial.	Level-12 (Rs.78800 to Rs.209200)	Selection.	Not applicable.

	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotes.	
(7)	(8)	(9)
Not applicable.	Not applicable.	Not applicable.

Method of recruitment, whether by direct recruitment or by promotion or by deputation/ absorption and percentage of the post to be filled by various methods.	In case of recruitment by promotion or deputation/ absorption grades from which promotion or deputation/ absorption to be made.
(10)	(11)
Promotion failing which by Deputation.	Promotion:
	Under Secretary in Level-11 (Rs.67700—208700) in the pay matrix with five years' regular service in the grade and have successfully completed two to four weeks training in relevant field.
	Note : Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors

would also be considered provided they are not short of the requisite qualifying or eligibility service more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade alongwith their juniors who have completed such qualifying or eligibility service.

Deputation:

Officers under the Central or State or Union Territory Government.—

- (a)(i) holding analogous post on regular basis in the parent cadre or department; or
- (ii) with five years' service in the grade rendered after appointment thereto on a regular basis in level-11 (Rs.67700—208700) in the pay matrix or equivalent in the parent cadre or department; and
- (b) possessing ten years' administrative experience including three years in Parliamentary or Legislative functions.
- **Note 1:** The Departmental Officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.
- **Note 2:** Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or department of the Central or State or Union Territory Government shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding 56 years as on the closing date of receipt of applications.

If a Departmental Promotion Committee exists, what is its composition.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment.
(12)	(13)
Group 'A' Departmental Promotion Committee (for considering promotion) consisting of:—	Consultation with Union Public Service Commission necessary on each occasion,
1. Chairman or Member, Union Public Service Commission -Chairman	except as provided in

2. Secretary, Ministry of Parliamentary Affairs	-Member	Union Public Service
3. Additional Secretary or Joint Secretary, Ministry of Parliamentary Affairs.	-Member	Commission (Exemption from Consultation)
		Regulations, 1958.
Note : Where none of the members at serial numbers 1 to Scheduled Castes or the Scheduled Tribes, a Group-'within the Ministry or other ministry or department below Castes or the Scheduled Tribes, shall also be associated Departmental Promotion Committee.	A' officer from either nging to the Scheduled	

[F. No. 4/1/2024-Admn]

MUKESH KUMAR, Dy. Secy.